

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1574
ANSWERED ON- 02/08/2021

ASSESSMENT OF NHAI BY CAG

1574. DR. KIRODI LAL MEENA

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

(a) Whether it is a fact that the Comptroller and Auditor General (C&AG) has strongly criticized the National Highways Authority of India (NHAI) for providing undue advantage to various concessionaires who failed to complete the road projects across the country;

(b) if so, the details thereof;

(c) whether Government has taken any steps to freeze the accounts of concessionaires after the audit observations given by the C&AG; and

(d) if so, the details thereof and if not, the reasons therefor;

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) No Sir. However, C&AG has raised audit paras on delay in completion of the projects and non-recovery of the damages.

(b) to (d) The Action Taken by NHAI on all the C&AG audit paras, duly vetted by C&AG, are submitted to the Lok Sabha Secretariat explaining the reasons for delay in completion of the projects, action taken to complete the projects, levying the applicable damages/termination of the contract and freezing the Escrow Account of the concessionaire, as per the merits of the case.
